

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2016
CA No.

CORAM:

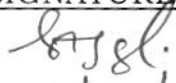
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017

NAME OF THE PARTIES: Mr. Rajesh Gunvantrai Mehta
V/s.

M/s. Healone Holistic Healthcare Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Suhas Joshi.	Adv. for Petitioner	 25/05/2017.

ORDER

T.C.P. No. 31/397-398/CLB/MB/MAH/2016
(Matter pertains to Court No. 1)

1. A Praecipe has been filed dated 24.05.2017 as a result listed before this Vacation Court.
2. The Learned Advocate for the Petitioner is present and informed that earlier the Petition was adjourned to 3rd May 2017 for Orders. Since the Petitioner has not received any communication, hence seeking appropriate directions.
3. After consultation with the Learned Advocate, the Registry is directed to place this Petition before the Hon'ble Bench on **5th June, 2017** in Court No. 1.

Sd/-

Dated:25.05.2017

M.K. Shrawat
Member (Judicial)